

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
SPECIAL BENCH (video Conference)**

CORAM: HON'BLE SHRI K. ANANTHA PADMANABHA SWAMY - MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 27.08.2020 AT 11.00 A.M. THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 226/230/HDB/2020
NAME OF THE COMPANY	Eventsnow Pvt Ltd (Transferor Co.1)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENTS(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-Mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-Mail & Telephone No.	Signature

ORDER

1. Matter taken up for hearing through Video Conference in view of Notice of the Headquarters dated 17.04.2020 read with Notice dated 03.05.2020, considering the urgency expressed by way of e-mail communication in Registry vide in CP (CAA) No. 226/230/HDB/2020.
2. Mr. A. Nagaraj Kumar, counsel for the Petitioner appeared through video conference. He is directed to publish the next date of hearing in Business Standard (English) and Nava Telangana (Telugu) Newspapers dailies respectively both published from Hyderabad at least ten days before the next date of hearing. Petitioner is also directed to issue notice to Statutory Authorities viz., RD, RoC, OL and Income Tax as per the provisions of Sec.230(5) of the Act read with Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. Put up the matter on 01.10.2020.


MEMBER JUDICIAL